

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 899 of 2020

In the matter of:

Nakul Bharana
(Erstwhile Director of Corporate Debtor) **....Appellant**
Vs.
Anil Kohli
(Appointed IRP for The Corporate Debtor) & Ors. **....Respondents**

Present:

Appellant: **Mr. Salman Khurshid, Senior Advocate with Mr. Rachit Ranjan, Ms. Shama Usmani, Ms. Aadya Mishra, Mr. Gopal Sankaranarayanan, Mr. Apoorv Agarwal, Advocates.**

Respondents: **Mr. Abhirup Dasgupta, Mr. Ishaan Duggal, Advocates (Caveator) (R2), Mr. Nalin Kumar, Advocate (Caveator). Mr. Ramji Srinivasan, Senior Advocate. Ms. Prachi Johri, Advocate for COC
Mr. Abhishek Anand, Advocate for R1.**

ORDER

(Through Virtual Mode)

26.11.2020: Pleadings have been completed. However, written submissions have been filed only by Appellant. Learned counsel for the Respondents seeks and is granted three weeks' time to file written submissions.

It appears that the learned counsel for the Appellant has not carried out the necessary amendment/ correction in the appeal paper book in terms of the order dated 19th October, 2020. The same may be done within one week.

Contd/-.....

List the appeal 'for admission (after notice)' on 15th January, 2021 at 12.00 noon.

Meanwhile, interim directions to continue.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

AR/g